

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 2370

ANSWERED ON MONDAY, AUGUST 1, 2022/ SRAVANA 10, 1944 (SAKA)

CSR SPENDING IN MAHARASHTRA

QUESTION

2370. SHRI MANOJ KOTAK:

SHRI RAJAN VICHARE:

SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the amount spent by various corporate companies including Public Sector Undertakings (PSUs) and various industrial units under the Corporate Social Responsibility (CSR) during the last three years in the country, State-wise including Maharashtra;**
- (b) the amount spent by various industrial units in Maharashtra under CSR during the said period;**
- (c) whether the Government has formulated any scheme to review the works done under CSR fund and if so, the details thereof;**
- (d) whether the Ministry has data on CSR funds allocated for the period 2016-2022 (up to June 2022) across the country, especially in Maharashtra and if so, the details thereof; and**
- (e) the reasons for not allocating many CSR funds to Maharashtra for the period 2016-2022?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) & (b): The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR Policy of the Company. The CSR framework is disclosure based and companies are required to file details of CSR activities annually in the MCA21 registry. On the basis of annual

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filings made by Companies in the MCA21 registry, the CSR spent by various public and private sector companies, in different States /Union Territories (UTs) (including Maharashtra) for the last three financial years (FY) 2018-19, 2019-2020 and 2020-21 is at Annexure.

(c): No, Sir. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The CSR mandated companies are required to provide additional information in their Profit & Loss Account regarding the amount of expenditure incurred on CSR activities and the same is required to be audited by the statutory auditors of the company. Further, the Board of the company is also required to disclose the CSR Policy implemented by the company in its Board report. Thus, the corporate governance framework along with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide adequate scope to review the works done by them.

(d) & (e): All data related to CSR filed by companies in MCA21 registry is available in public domain at www.csr.gov.in . On the basis of annual filings made by Companies in the MCA21 registry, the details of CSR spent by companies in the State of Maharashtra during financial years 2015-16 to 2020-21 are given below:

State	FY 2015-16	FY 2016-17	FY 2017-18	FY 2018-19	FY 2019-20	FY 2020-21
Maharashtra (INR Cr.)	2,026.91	2,414.80	2,797.53	3,144.23	3,336.14	3,306.72

(Data up to 31.03.2022) [Source: National CSR Data Portal]

Further, the companies are required to file the CSR data for the financial year 2021-22 on or before 31.03.2023.

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF LOK SABHA UN-STARRED QUESTION NO. 2370

FOR 01.08.2022

State/UT CSR expenditure (In Cr.)				
S. No	States/UT	FY 2018-19	FY 2019-20	FY 2020-21
1	Andaman and Nicobar	0.82	1.29	2.19
2	Andhra Pradesh	664.87	710.00	662.39
3	Arunachal Pradesh	24.56	18.02	10.58
4	Assam	210.00	282.14	163.21
5	Bihar	137.57	110.15	78.02
6	Chandigarh	11.46	15.58	13.12
7	Chhattisgarh	149.35	268.18	305.73
8	Dadra and Nagar Haveli	13.48	18.34	18.08
9	Daman and Diu	6.25	9.53	5.25
10	Delhi	749.24	827.74	657.73
11	Goa	46.77	43.86	40.95
12	Gujarat	1,082.09	982.53	1,397.26
13	Haryana	377.53	521.11	536.86
14	Himachal Pradesh	78.79	78.61	104.60
15	Jammu And Kashmir	36.44	25.27	35.10
16	Jharkhand	109.80	155.21	208.34
17	Karnataka	1,250.39	1,445.80	1,205.23
18	Kerala	354.67	295.78	283.78
19	Lakshadweep	0.39	--	0.01
20	Madhya Pradesh	243.17	215.06	344.13
21	Maharashtra	3,144.23	3,336.14	3,306.72
22	Manipur	7.81	14.21	9.66
23	Meghalaya	16.54	17.65	12.46
24	Mizoram	0.11	0.25	0.81
25	Nagaland	2.12	5.10	3.57
26	Odisha	688.25	714.82	547.57
27	Puducherry	9.15	11.32	11.79
28	Punjab	166.00	188.52	126.01
29	Rajasthan	595.44	733.95	643.07
30	Sikkim	5.87	10.99	15.15
31	Tamil Nadu	876.83	1,069.45	1,082.33
32	Telangana	428.06	445.56	579.75
33	Tripura	23.06	9.40	9.29
34	Uttar Pradesh	519.14	577.08	826.67
35	Uttarakhand	172.26	124.65	151.30
36	West Bengal	381.77	416.97	427.44
37	NEC/ Not mentioned*	4.44	30.43	177.51
38	PAN India **	6,428.09	9,373.03	7,490.84
39	Contribution to Funds included in Schedule VII of the Act	1,155.25	1,787.89	3,371.00
Grand Total (in Cr.)		20,172.07	24,891.63	24,865.46

(Data up to 31.03.2022) [Source: National CSR Data Portal]

* Companies did not specify the names of States where projects were undertaken

** Companies indicated more than one State where projects were undertaken.
